CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP No. 620/2017 in OA No. 588/2014

New Delhi, this the 25th day of November, 2019

Hon'ble Sh. R. N. Singh, Member (J) Hon'ble Ms. Aradhana Johri, Member (A)

- Princy Winsor Louis w/o Mr. Rahul Herbert r/o A-40, Lakhiram Park Opp. Sec 22, Rohini, N. Delhi-86
- 2. Rajendra Prasad Yadav s/o Mr. Ruda Ram Yadav r/o H.No.220, GTB Enclave
 Janta Flat Dilshad Garden, Delhi-95
- 3. Bharat Lal Yadav s/o Mr. Ramkaran Yadav r/o H.No.485, Janta Flat GTB Enclave, Delhi-95
- 4. Atul Sharma s/o Mr. Om Prakash Sharma r/o H.No.1165, Janta Flat GTB Enclave Delhi-95
- 5. Mahendra Singh Yadav S/o Shri Delip Singh R/o H. No. 200, Janta Flat, GTB Enclave Dilshad Garden, Delhi-95
- 6. Rakesh Singh s/o Mr. Kamal Singh r/o H.No.1438, Janta Flat GTB Enclave Dilshad Garden Delhi-95
- 7. Hawa Singh Yadav s/o Mr. Balbir Singh Yadav r/o H.No.1192, Janta Flat GTB Enclave Dilshad Garden Delhi-95
- 8. Naresh Kumar Yadav s/o Late Mr. Ramji Lal Yadav r/o Vill Gugria Post Basai Behror Distt. Alwar,

Rajasthan (301709)

- 9. Soniya N.K. d/o N Surenderan r/o H. No. No.650, Nyay Khand-II Indirapuram, GZB (UP)
- 10.Bachchu Singh Yadav s/o Late Mr. Giri Raj Yadav r/o Flat No.791, Janta Flat GTB Enclave Dilshad Garden Delhi-95
- 11.Rajesh Kumar Sharma s/o Mr. Prakash Chand Sharma r/o Flat No.30, Janta Flat GTB Enclave Dilshad Garden Delhi-95
- 12.Pooja w/o Mr. Prahlad Kumar r/o J/3, UG-2, Dilshad Colony Delhi-93
- 13. Mansi Makkar d/o Mr. Dalip Makkar r/o 351, II floor Bhai Parmanand Colony, Delhi
- 14.Rajendra Prashad Bairwa s/o Mr. Mishu Lal Barawa r/o H.No.1999, Janta Flat GTB Enclave Dilshad Garden Delhi-95
- 15.Ishwar Singh Yadav s/o Mr. Indraj Singh Yadav r/o H.No.636, Janta Flat GTB Enclave Dilshad Garden Delhi-95
- 16.Bharat Singh Meena s/o Mr. Kanhaiya Lal Meena r/o G.B. 89 Pul Parlad Pur Badarpur, N Delhi 44
- 17.Rajesh Kumar Yadav s/o Mr.Ramesswar Prashad Yadav r/o C-210 Nand Nagari Purana Thana ke pass Delhi-93

- 18.Rati Ranjna w/o Mr. Santosh Kumar Suman r/o H.No.618, Janta Flat GTB Enclave Dilshad Garden Delhi-95
- 19.Ashok Kumar Yadav s/o Mr. Jagdish Prashad r/o H. No. 487, IIIrd floor Janta Flat, GTB Enclave Dilshad Garden Delhi-95
- 20.Mukesh Kumar Meena s/o Mr. Satnarayan Meena r/o Vill Andbi, Teh Jamua Ramgar Distt. Jaipur, Rajasthan 303001
- 21.Rekha Rawat d/o Mr. B S Rawat r/o C-176 Gali No.9 Khajuri Khas, Delhi-94
- 22.Dev Dutt Yadav s/o Mr. Sardar Mal Yadav r/o H.No.1192, Janta Flat GTB Enclave Dilshad Garden Delhi-95
- 23.Inayat Ali s/o Mr. Liyakat Ali r/o H.No.1500, Janta Flat GTB Enclave Dilshad Garden Delhi-95
- 24.Shino Mol Chacko w/o Mr. Jerry Das r/o 155-B, J & K Pocket, Dilshad Garden, Delhi 95
- 25.Monika Singh w/o Mr. Pappu Singh r/o H.No.201, 202, Block D Gokal Puri Delhi-94
- 26.Raj Kumar S/o Shri Gokul Singh, R/o B-21, Rajeev Nagar Extn., New Karala Road Begumpur, Delhi-86

...Applicants

(Through advocate Mr. Harish Kumar)

Versus

 Mr. M.M. Kutty, Chief Secretary Govt. of N.C.T. Delhi, New Secretariat, New Delhi

- 2. Sh. Madhup Vyas, Principal Secretary (Health), Govt. of N.C.T. Delhi, New Secretariat, New Delhi
- 3. Dr. Sunil Kumar Gautam, Medical Superintendent, GTB Hospital, Dilshad Garden, Delhi

...Respondents

(Through advocates Shri Amit Anand and Shri Vijay Pandita)

ORDER(ORAL)

Hon'ble Mr. R.N. Singh, Member (J)

Learned counsel appearing for the respondents, under the instructions from Mr. Amit Kumar Pamasi, Deputy Secretary, Department of Health & Family Welfare, Govt of NCT Delhi, submits that the respondents are already in the process of full compliance of the directions of this Tribunal in the aforesaid OA and recommending for the full compliance of the order in the aforesaid OA, the file has been sent to the Hon'ble Lieutenant Governor for his approval and they are likely to get the requisite approval within 10 days. Learned counsel for the respondents further submits that in some of the connected Contempt Petitions, the Chief Secretary, Govt. of NCT is also impleaded as a respondent whereas the Principal Secretary, Health is the competent authority to take the necessary decisions for compliance of the directions of this Tribunal in the aforesaid OA. He also submits that though the order passed on the last date of hearing requires personal presence

of the Chief Secretary today, however, the same appears to be a typographical error in as much as they have mentioned that presence of the Principal Secretary, Health would suffice in the matter and the Tribunal has accepted their request. They submit that in view of the facts and circumstances, the Chief Secretary is not present as he was not informed that his personal presence for today has been required by the Tribunal vide the previous order. The learned counsel for petitioners also endorses such submissions of learned counsel for the respondents.

- 2. The respondents counsel invites our attention to an MA filed on behalf of the Principal Secretary, Health for exemption from his personal appearance before this Tribunal on 25.11.2019. He submits that the Principal Secretary is today present before the Hon'ble Supreme Court in compliance of the directions of their Lordships. In such facts and circumstances, Mr Sanjeev Khirwar, Principal Secretary (Health), Govt. of NCT of Delhi is not present before this Court.
- 3. Learned counsel for the respondents states that the respondents are in the process of extending the benefits of judgment of Kamal Kant Vs GNCTD to all the petitioners and proposal in this regard has already been submitted before the Lieutenant Governor and the non-appearance of the Principal Secretary, Health is not wilful or deliberate but for the reasons stated in the affidavit and also hereinabove. In the facts and circumstances, MA seeking exemption from personal appearance of

Mr Sanjiv Khirwar, Principal Secretary (Health), Govt of NCT of Delhi, which is placed on record by the respondents, after supplying a copy to the learned counsel for the petitioners, is allowed by granting exemption from his personal presence before this Tribunal today on 25.11.2019. Registry is directed to number the same.

- 4. Keeping in view the statement given by the Deputy Secretary, Mr. Amit Kumar Pamasi that he is authorized to make the statement and file the affidavit on behalf of the respondents to the effect that the benefits of judgment of Kamal Kant Vs GNCTD shall be extended to all the petitioners herein within 10 days, the aforesaid CP is closed and notice is discharged. However, the petitioners shall be at liberty to move an appropriate application, even under the signature of their learned counsel (s), for revival of the CP, in case the directions of this Tribunal in the aforesaid OA are not complied with fully within 20 days from receipt of certified copy of this order.
- 5. In the aforesaid terms, CP is closed and notice is discharged.

(Aradhana Johri) Member(A) (R. N. Singh) Member(J)

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